

**IN THE INCOME TAX APPELLATE TRIBUNAL  
DIVISION BENCH, AMRITSAR**

**BEFORE SHRI N.K. SAINI, VICE PRESIDENT &  
SHRI R.L NEGI, JUDICIAL MEMBER**

आयकर अपीलसं./ITA Nos. 445 to 448/ASR/2017

निर्धारण वर्ष / Assessment Years : 2007-08 to 2010-11

Shri Dinesh Kumar Auluck, H.No. 136, Seth Hukam Chand Colony, Jalandhar	बनाम	The Dy. CIT, Central Circle-II, Jalandhar
स्थायीलेखासं./PAN NO: ADJPA2923N		
अपीलार्थी/Appellant		प्रत्यर्थी/Respondent

**Hearing through video Conferencing**

निर्धारितकीओरसे/Assessee by : Shri J.S. Bhasin, Advocate  
राजस्वकीओरसे/ Revenue by : Shri Anupam Kant Garg, DR  
Shri H.S./ Dhillon, DR

सुनवाईकीतारीख/Date of Hearing : 16.02.2021  
उदघोषणाकीतारीख/Date of Pronouncement : 16.02.2021

**आदेश/Order**

**Per R.L. Negi, Judicial Member:**

The assessee has filed the captioned appeals against the separate orders dated 27.4.2017, 31.5.2017, 27.4.2017 & 31.5.2017 respectively passed by the Commissioner of Income Tax (Appeals)-1, Jalandhar [for short 'the CIT(A)], pertaining to the assessment years 2007-08 to 2010-11 vide which the Ld. CIT(A) has dismissed the appeals of the assessee filed against the assessment orders passed u/s 143(3) of the Income Tax Act, 1961 (for short 'the Act').

2. At the outset, Ld. Counsel for the assessee submitted that the

assessee has opted to settle the issues in the said appeals under the provisions of 'Vivad Se Vishwas Scheme 2020'. The Ld. Counsel further submitted that applications for withdrawal of the said appeals have already been filed. Hence, the same may be allowed and the assessee may be permitted to withdraw the said appeals.

3. The Ld. Departmental Representative did not oppose the applications filed by the assessee.

4. In view of the submissions made by the Ld. Counsel for the assessee, we allow the applications filed by the assessee and accordingly dismiss the appeals as withdrawn.

Order pronounced on 16.02.2021.

Sd/-  
( N.K. SAINI)  
उपाध्यक्ष /Vice President  
Dated : 16.02.2021  
"आर.के."

Sd/-  
(R.L.NEGI)  
न्यायिक सदस्य/ Judicial Member

आदेशकीप्रतिलिपिअग्रेषित/ Copy of the order forwarded to :

1. अपीलार्थी/ The Appellant
2. प्रत्यर्थी/ The Respondent
3. आयकरआयुक्त/ CIT
4. आयकरआयुक्त (अपील)/ The CIT(A)
5. विभागीयप्रतिनिधि, आयकरअपीलीयआधिकरण, चण्डीगढ़/ DR, ITAT, CHANDIGARH
6. गार्डफाईल/ Guard File

आदेशानुसार/ By order,  
सहायकपंजीकार/ Assistant Registrar